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**GOVERNMENT OF MANIPUR  
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

**NOTIFICATION**

Imphal, the 27th February, 2019

No. 2/16/2019-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the following Bill as introduced in the Manipur Legislative Assembly, in its sitting held on February 25, 2019 is hereby published in the Manipur Gazette:

1. The Manipur Loktak Lake(Protection) (Third Amendment) Bill, 2019 (Bill No. 6 of 2019);

PATIENCE PANMEI,  
Under Secretary (Law),  
Government of Manipur.

## THE MANIPUR LOKTAK LAKE (PROTECTION) (THIRD AMENDMENT) BILL, 2019

A

Bill

*further to amend the Manipur Loktak Lake (Protection) Act, 2006.*

BE it enacted by the Legislature of Manipur in the Seventieth Year of the Republic of India as follows :-

1. (1) This Act may be called the Manipur Loktak Lake (Protection) (Third Amendment) Act, 2019.

Short title and commencement

(2) It shall be deemed to have come into force with effect from the 1<sup>st</sup> February, 2019.

Substitution of section 7.

2. In the Manipur Loktak Lake (Protection) Act, 2006 (hereinafter referred to as the Principal Act), for section 7, the following shall be substituted, namely:-

“7. Composition of the Loktak Development Authority.-

The Authority shall consist of the following members, namely-

1. Chairman (to be appointed by State - Chairman Government)
2. Vice-Chairman (to be appointed by State - Vice-Chairman Government)
3. Member of Legislative Assembly, Nambol - Member Assembly Constituency

4. Member of Legislative Assembly, Oinam - Member  
Assembly Constituency
5. Member of Legislative Assembly, - Member  
Bishnupur Assembly Constituency
6. Member of Legislative Assembly, Moirang - Member  
Assembly Constituency
7. Member of Legislative Assembly, Thanga - Member  
Assembly Constituency
8. Member of Legislative Assembly, Kumbi - Member  
Assembly Constituency
9. Member of Legislative Assembly, Wangoi - Member  
Assembly Constituency
10. Member of Legislative Assembly, Mayang - Member  
Imphal Assembly Constituency
11. Member of Legislative Assembly, - Member  
Hiyanglam Assembly Constituency
12. Member of Legislative Assembly, Wabgai - Member  
Assembly Constituency
13. Administrative Secretary (Forest & - Member  
Environment), Government of Manipur
14. Administrative Secretary (Finance), - Member  
Government of Manipur
15. Administrative Secretary (Planning), - Member  
Government of Manipur
16. Administrative Secretary (Revenue), - Member  
Government of Manipur
17. Administrative Secretary (Water - Member  
Resources), Government of Manipur
18. Administrative Secretary (Power), - Member  
Government of Manipur
19. Administrative Secretary (Agriculture), - Member  
Government of Manipur
20. Administrative Secretary (Horticulture), - Member  
Government of Manipur
21. Administrative Secretary (Fisheries), - Member  
Government of Manipur
22. Secretary (Law), Government of Manipur - Member
23. Vice-Chancellor, Central Agriculture - Member  
University, Manipur or his Representative
24. Deputy Commissioner, Bishnupur, - Member  
Government of Manipur
25. Deputy Commissioner, Imphal West, - Member  
Government of Manipur
26. Deputy Commissioner, Thoubal, - Member  
Government of Manipur

27. Chief Engineer (Water Resources), - Member  
Government of Manipur
28. Chief Engineer (Power), Government of - Member  
Manipur
29. Principal Chief Conservator of Forest, - Member  
Government of Manipur
30. Director Environment, Government of - Member  
Manipur
31. Director (Agriculture), Government of - Member  
Manipur
32. Director (Horticulture), Government of - Member  
Manipur
33. Director (Tourism), Government of - Member  
Manipur
34. Director (Fisheries), Government of - Member  
Manipur
35. Director (Settlement), Government of - Member  
Manipur
36. Chief Engineer, National Hydro-electric - Member  
Power Corporation Limited, Loktak
37. 3 (three) non-Official members to be - Members  
nominated by the Government
38. Project Director, Loktak Development -Member  
Authority Secretary

3. For section 8 of the Principal Act, the following shall be substituted, namely:- Substitution of section 8.

**“8. Terms and Conditions of Services of Chairman/ Vice-Chairman/ Non-official Members :-** The terms of office and conditions of service of the Chairman/ Vice Chairman/ non-official member of the Authority shall be such as may be prescribed by the State Government.”.

4. In section 9 of the Principal Act, for sub-section (i), the following shall be substituted, namely :- Amendment of Section 9.

“(i) The Chairman/ Vice-Chairman may at any time, by writing under his hand addressed to the State Government, resign his office; and a non-official Member may at any time, by writing under his hand addressed to the Chairman of the Authority, resign his office.”.

5. For section 10 of the Principal Act, the following shall be substituted, namely:- Substitution of Section 10.

**“10. Removal of Chairman/ Vice-Chairman/ Members: -** The State Government may remove from the Authority, Chairman/

Vice-Chairman or any Member who, in its opinion has –

- (a) been adjudged as an insolvent; or
- (b) been convicted of an offence which involves moral turpitude; or
- (c) become physically or mentally incapable of acting as a member, or
- (d) so abused his position as to render his continuance in office detrimental to the public interest; or
- (e) acquired such financial or other interest as is likely to affect prejudicially his functions as a member.”.

Repeal and savings.

**6. (1) The Manipur Loktak Lake (Protection) (Third Amendment) Ordinance, 2019 is hereby repealed.**

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

**STATEMENT OF OBJECTS AND REASONS**

Loktak Lake has been designated by the Government of India as a Wetland of International importance under the Ramsar Convention, thus committing the Central and State Government to its conservation and wise use. Efforts for addressing degradation of this wetland have been made by Loktak Development Authority (LDA) established under the Manipur Loktak Lake (Protection) Act, 2006.

Under the existing Act, Hon'ble Chief Minister is the Chairman and the Hon'ble Minister for Forest & Environment is Vice-Chairman of LDA. However, it is felt that in view of heavy work commitments of both these dignitaries, it may be better to appoint some other persons as Chairman and Vice Chairman of LDA for its more effective functioning. Further, it has been felt necessary to include Hon'ble MLAs of Hiyanglam and Wabgai Assembly constituencies, Administrative Secretaries and Head of Departments of Agriculture and Horticulture and Deputy Commissioner, Thoubal as Members of LDA. Further, Senior Scientific Officer (Ecology & Environment) is to be replaced by Director, Environment, as the earlier post has been upgraded.

Of late, certain activities, detrimental to the Loktak Lake have come to the notice and even Hon'ble High Court of Manipur has given certain directions in PIL 24 of 2017 for conservation of Wetlands in Manipur, especially the Loktak Lake.

Therefore, to take urgent appropriate actions for conservation of Loktak Lake, reconstitution of Loktak Development Authority is required.

Hence the Bill.

Imphal,  
Date ....., 2019

Th. Shyamkumar  
Minister, (Forest & Environment),  
Manipur

**FINANCIAL MEMORANDUM**

As and when the proposed law is enacted, there will be no financial involvement from the Consolidated Fund of the State.

**MEMORANDUM ON DELEGATED LEGISLATION**

- Clause 2. The proposed Law empowers the State Government to appoint Chairman, Vice-Chairman and Members at serial No. 37 of the Loktak Development Authority.
- Clause 3. The proposed Law empowers the State Government to prescribe the terms of office and conditions of service of the Chairman/ Vice-Chairman/ Non-official Members of the Loktak Development Authority.
- Clause 5. The proposed Law empowers the State Government to remove the Chairman/ Vice-Chairman/ Members of the Loktak Development Authority.



EXTRACT OF RELEVANT SECTIONS OF THE MANIPUR LOKTAK LAKE  
(PROTECTION) ACT, 2006

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**7. Composition of the Loktak Development Authority:-** The Authority shall consist of the following members, namely-

1. Chief Minister, Manipur - Chairman
2. Minister (Forest & Environment) - Vice-Chairman
3. Minister (Revenue) - Member
4. Minister (Irrigation & Flood Control) - Member
5. Minister (Fisheries) - Member
6. Minister (Tourism) - Member
7. Minister (Power) - Member
8. Member of Legislative Assembly, Nambol Assembly Constituency - Member
9. Member of Legislative Assembly, Oinam Assembly Constituency - Member
10. Member of Legislative Assembly, Bishnupur Assembly Constituency - Member
11. Member of Legislative Assembly, Moirang Assembly Constituency - Member
12. Member of Legislative Assembly, Thanga Assembly Constituency - Member
13. Member of Legislative Assembly, Kumbi Assembly Constituency - Member
14. Member of Legislative Assembly, Wangoi Assembly Constituency - Member
15. Member of Legislative Assembly, Mayang Imphal Assembly Constituency - Member
- 15A. Member of Legislative Assembly, Saitu Assembly Constituency – Member
- 15B. Member of Legislative Assembly, Henglep Assembly Constituency – Member
- 15C. Member of Legislative Assembly, Wabgai Assembly Constituency – Member
- 15D. Member of Legislative Assembly, Hiyanglam Assembly Constituency – Member
16. Chief Secretary, Government of Manipur - Member
17. Addl. Chief Secretary / Principal Secretary / Commissioner / Secretary (Forest & Environment). Government of Manipur - Member
18. Commissioner/Secretary (Finance), Government of Manipur - Member
19. Commissioner/Secretary (Planning), Government of Manipur - Member
20. Commissioner/Secretary (Revenue), Government of Manipur - Member
21. Commissioner/Secretary (Irrigation & Flood Control), Government of Manipur - Member
22. Commissioner/Secretary (Power). Government of Manipur - Member
23. Commissioner/Secretary (Fisheries), Government of Manipur - Member
24. Secretary (Law), Government of Manipur - Member
25. Vice-Chancellor, Central Agriculture University, Manipur or his representative - Member

26. Deputy Commissioner, Bishnupur, Government of Manipur - Member
27. Deputy Commissioner, Imphal West, Government of Manipur - Member
28. Chief Engineer (Irrigation & Flood Control Department) Government of Manipur - Member
29. Chief Engineer (Power), Government of Manipur - Member
30. Principal Chief Conservator of Forest, Government of Manipur - Member
31. Director (Tourism), Government of Manipur - Member
32. Director (Fisheries), Government of Manipur - Member
33. Director (Settlement), Government of Manipur - Member
34. Chief Engineer, National Hydro-electric Power Corporation Limited, Loktak - Member
35. Senior Scientific Officer (Ecology & Environment), Government of Manipur - Member
36. Project Director, Loktak Development Authority - Member Secretary
37. 3 (three) non Official members to be nominated by the Government

**8. Terms and Conditions of Services of Non-official Members:-** The terms of office and conditions of service of the non-official member of the Authority shall be such as may be prescribed by the State Government.

**9. Resignation:-** (i) A non official Member may at any time, by writing under his hand addressed to the Chairman of the Authority, resign his office. (ii) The Authority shall, as soon as, it is received, inform such resignation to the State Government.

**10. Removal of Members:-** The State Government may remove from the Authority any member who, in its opinion, has – (a) been adjudged as an insolvent, or (b) been convicted of an offence which involves moral turpitude; or (c ) become physically or mentally incapable of acting as a member, or (d) so abused his position as to render his continuance in office detrimental to the public interest; or (e) acquired such financial or other interest as is likely to affect prejudicially his functions as a member.

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